

By e-mail/By Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1993/ 6398 /A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Susil Kumar Sarma,
Member,
Motor Accident Claims Tribunal, Nagaon.

Dated Guwahati the 9th November, 2018.

Sub: Earned Leave.

Ref:- Your letter No. MACT/N 863 dtd. 02.11.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 5 days w.e.f. 12.11.2018 to 16.11.2018 has been ~~granted~~ [✓] ~~rejected~~, subject to Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.

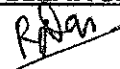
Further, you are requested to hand over charge of your Court and Office to the District & Sessions Judge, Nagaon before proceeding on Earned Leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1993/ 6399 /A, dated 9.11.18



Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-
JT. REGISTRAR (VIGILANCE)